

DIVISION BENCH

ITEM NO. 4

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA No. 194/2022 INCP (IB) No. 218/ALD/2019

CORAM:

- 1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,
HON'BLE MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 6th July, 2022, 2:30 PM

NAME OF THE COMPANY	AMERICAN EXPRESS BANKING CORP V/S J.M.L. MARKETINGS PVT LTD
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Ms. Gulafsha Kureshi alongwith Sh. Abhishek Naik Adv.

:For the Applicant in IA No. 194/2022

Ms. Ankita Bajpai, Adv.

:For the IRP Sh. Shailesh Verma

ORDER

The present application has been filed under Section 22(3)(b) of IBC, 2016 on behalf of the CoC for appointment of Mr. Madan Mohan Dhupar, the proposed RP in place of Mr. Shailesh Verma IRP.

It is averred that in the 2nd Meeting of CoC held on 08th June, 2022, replacement of the present IRP with new RP has been approved with 72.04% voting share.

Keeping in view the fact that the appointment of the new RP has been approved by CoC with majority and that Ms. Ankita Bajpai, Advocate appearing for IRP Mr. Shailesh Verma has no objection for replacement of new RP, however, it has been pointed out that the IRP fees and the other charges as mentioned Para 8 of application have not been paid.

On the other hand, it is assured by the Ld. Counsel for the applicant Ms. Gulafsha Kureshi that the said fee and other charges including professional fees as expenses will be paid to the IRP on ratification by CoC. Let the same be done in the next meeting of CoC.

—Sd—

In these circumstances, the **IA No. 194/2022** is allowed and Mr. Madan Mohan Dhupar proposed RP is appointed in place of Sh. Shailesh Verma IRP. Sh. Shailesh Verma, IRP will be handed over all the documents with the new RP.

Accordingly, **IA No. 194/2022** is disposed of.

—Sd—

(Subrata Kumar Dash)
Member (Technical)

06th, July, 2022

Kumud Naryan
(PS)

—Sd—

(Harnam Singh Thakur)
Member (Judicial)